

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-514/2015
IN
OA-46/2015**

New Delhi this the 12th day of September, 2016.

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Sh.Raj Vir Sharma, Member (J)**

1. Subhash Chander Sharma
S/o Sh. Hari Singh
2. Om Pal Sharma
S/o Sh. Jai Bhagwan Sharma
3. Chandra Pal
S/o Sh. Deep Chand
4. Trishla Jain
S/o Sh. Mohinder Kumar Jain
5. Anil Kumar Chauhan
S/o Sh. R.S. Chauhan
6. Om Prakash
S/o Sh. Nanwa Singh
7. Ram Raj Dubey
S/o Sh. R.A.Dubey
8. Ram Dayal Singh Negi
S/o Sh. Rai Singh Negi
9. Daya Nand
S/o Late Sh. Tika Ram
10. Dharam Singh
S/o Sh. Maha Singh
11. Mahipal Singh
S/o Sh. K.L. Sharma
12. Shiv Ram
S/o Sh. Maha Dev Prasad
13. Rohatash Kumar
S/o Sh. Hari Ram

14. Vijender Singh
S/o Sh. Balu Singh

15. Deveshwari Rawat
S/o Late Sh. Puran Singh

16. Gabbar Singh
S/o Late Sh. Amar Singh

17. Belam Singh
S/o Sh. Raja Singh

18. Brahm Dass
S/o Sh. Beli Ram

19. Ram Rishi
S/o Late Sh. Ghela

20. Shiv Charan
S/o Sh. Khillu Ram

21. Ranbir Singh
Aged about 59 years,
S/o Shri Dev Karan

Applicants

(All applicants are working as Khallasi-II at
Kashmiri Gate under FA&CAO (HQ), Northern
Railway, Baroda House, New Delhi).

(By Advocate: Shri Ramesh Shukla for Shri R.K. Shukla)

Versus

1. Sh. Pradeep Kumar
The General Manager,
Northern Railway
Baroda House,
New Delhi.
2. Sh. B.D. Garg
The CAO (Construction)
Northern Railway
Kashmiri Gate
Delhi -110006.
3. Sh. B.B. Verma
The F.A. & C.A.O/Const.
Northern Railway, Kashmiri Gate
Delhi -110006.
4. Sh. A.K. Schand
The DRM, Delhi
Northern Railway, Delhi Division

Paharganj, New Delhi.

5. Sh. K.B. Nanda
FA& CAO (HQ)
Northern Railway
Baroda House, New Delhi.

6. Sh. Ajit Srivastava
Sr. D.F.M., Delhi Division
Northern Railway,
New Delhi. ...Respondents

(By Advocate: Shri Shailendra Tiwari)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

Learned counsel for the respondents has submitted that the Writ Petition No. 8953/2015 filed by the respondents before Hon'ble High Court of Delhi challenging the order of this Tribunal is now coming up for hearing on 29.09.2016.

2. In view of the said, this C.P. is closed. Notices issued to the alleged contemnors are discharged. However, liberty is given to the petitioners to revive the C.P. in case the order of this Tribunal survives after the decision in the Writ Petition.

(Raj Vir Sharma)
Member (J)

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(Shekhar Agarwal)
Member (A)